

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

C.P. No. 41/241-242/NCLT/AHM/2019



Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.01.2020**

Name of the Company: Motikumar Harchandrai Nihalani Motikumar
through his Power of Attorney
V/s

Global Dry Fruit Processing Pvt Ltd & Ors

Section of the Companies Act / I & B Code : Section 241-242 of the Companies Act 2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHVATA SHUKLA	ADVOCATE PETITIONER	PETITIONER	
2.	Parth Shahirs Udit Vyasa	Advocate	Rep.	

ORDER

The Parties are represented through their respective Counsel(s).

At the request of the Respondent Counsel with the consent of the Petitioner Counsel, the matter is adjourned.

Meanwhile, interim direction issued, if any, to be continued.

List the matter on 17.02.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 07th day of January, 2020